

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-202
IB - 2679/ND/2019

IN THE MATTER OF:

M/s. Hong Kong Cheong Kat Industry Co. Ltd.

Vs

M/s. Epower Solutions India Pvt Ltd.

....Applicant

....Respondent

SECTION

Under Section 9 of IBC, 2016

Order delivered on 19.12.2019

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SMT. SAROJ RAJWARE
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Rakesh Khanna, Adv. Pragya Bindra

For the Respondent :

ORDER

Ld. Counsels for both the parties have put in appearance and submitted that the matter has been settled between the parties. Ld. Counsel for petitioner submitted that the he has filed the withdrawal application under Rule 8 of the NCLT Rules. However, the same is not on record. Registry is directed to trace out the same and place it on record before the next date of hearing. List the case on 20.12.2019.

sd/-

(SAROJ RAJWARE)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

CG